OA 573/97 Replicate

OA in OA 572/97

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING No.6
PRESCOT ROAD, MUMBAI 400001

JUDGMENT AND ORDER IN OA Nos. 572/97 TO 576/97 (5 OAs)

Dated: the 28th July, 1997

Coram: Hon'ble Shri B S Hegde, Member(J)
Hon'ble Shri M R Kolhatkar, Member(A)

R.S.WAGHMARE	APPLICANT IN OA No.572/97
V.D.DHAYBAR	APPLICANT IN OA No.573/97
R.G.PILLAY	APPLICANT IN OA No.574/97
SMT. A. SOBHA	APPLICANT IN OA No.575/97
P.R. DILPAK	APPLICANT IN OA No.576/97

(By Adv. Mr. S.P. Saxena)

V/s.

Union of India through
the Secretary
Ministry of Defence
New Delhi & 2 ors.
(By Adv. Mr. R K Shetty,
Central Govt. Standing
Counsel) Respondents

ORDER
[Per: B S Hegde, Member(J)]

1. Heard Mr. S P Saxena, counsel for the applicants and Mr. R K Shetty, Counsel for the respondents. Learned counsel for the applicants states that a similar matter was disposed of by the Tribunal vide order dated 7.7.97 wherein it is stated that in the event of reversion of the applicant 10 days notice be given to enable the applicant to approach the Tribunal. The learned counsel further submits that the representation preferred by the present applicants is not yet disposed of.

2. We hereby direct the Respondents to pass a speaking order on the representation made by the applicants within one month from the date of receipt of this order. Respondents are also directed to give applicants ten days notice before reversion to enable them approach the

Tribunal if they are so advised. With these directions the O.As. are disposed of finally with no order as to costs.

(M.R.Kolhatkar)
Member(A)

(B.S.Hegde)
Member(J)